

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.290/00157/2016

Jodhpur, this the 01st day of March, 2016

CORAM

**Hon'ble Smt. Chameli Majumdar, Judicial Member
Hon'ble Smt. Meenakshi Hooja, Administrative Member**

Vinod Kumar Mali S/o Shri Champa Lal, aged about 27 years, R/o V&P
Thanwala, Tehsil Ahore, District Jalore, Rajasthan.

.....Applicant

Mr. M.L. Devora, proxy counsel for Mr. Deepak Jangid.

Versus

1. Union of India through the Secretary, Staff Selection Commission, Department of Personnel & Training, New Delhi.
2. Section Officer, Staff Selection Commission (WR), 1st Floor, South Wing, Pratishta Bhawan, (Old CGO Building), 101, M.K. Road, Mumbai.
3. Chairman, Staff Selection Commission Department of Personnel & Training, New Delhi.

.....respondents

ORDER (Oral)

The applicant has filed this original application challenging the action of the respondents in not selecting him on the post of Data Entry Operator.

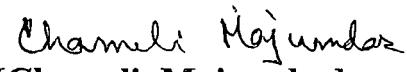
2. Heard the learned counsel for the applicant. The learned counsel for the applicant, relying on the marks of candidates obtained in Combined Higher Secondary Level (10+2) Examination, 2014, submits that the error of 12.09677 in the type/DEST has been shown wrongly. Such marking is not in consonance with the prevailing guidelines.

3. Be that as it may. It appears that the applicant has submitted a representation dated 18.01.2006 (Annexure-A/8) addressing the Co-ordinator, Staff Selection Commission wherein he has raised all these points. The same is still unactioned. In our considered view, the Chariman, Staff Selection Commission is the appropriate authority to consider any representation in the given situation. The Chairman, Staff Selection Commission has not been impleaded as party in this application. Learned counsel for the applicant is granted leave to add the Chairman, Staff Selection Commission, as respondent No.3 in course of the day.

3. Accordingly, the applicant will be at liberty to make a fresh representation taking all these issues before the Chairman, Staff Selection Commission within one week. The Chairman, Staff Selection Commission is directed to consider the representation, if any, and decide the same in accordance with law, within 6 weeks from the date of receipt of the representation.

The OA is disposed of as stated above with no order as to costs.


[Meenakshi Hooja]
Administrative Member


[Chameli Majumdar]
Judicial Member